

(b) and (c). The following release benefits were authorised for the demobbed personnel:—

(i) Leave as admissible under the Mysore State rules, subject to a maximum of 24 months; and also subject to the condition that such leave does not extend beyond the age of superannuation.

(ii) Travelling allowance as admissible under State rules for individuals and their families.

(iii) Pension and gratuity admissible under the following alternatives, whichever was more favourable:—

(A) Mustering out pension/gratuity admissible under the Mysore State rules;

(B) Special scales of mustering out pension/gratuity authorised by the Government of India;

(C) Mustering out pension/gratuity to J.C.Os. O.Rs. only at rates corresponding to I.A. scales of these awards.

(d) Pension takes effect from the date following that of discharge of the released individual.

(e) and (f). Out of 969 individuals eligible for pension, payments have been authorised in 867 cases, leaving a balance of 102 claims in respect of which titles are under verification.

PAPERS LAID ON THE TABLE

BILLS ASSENTED TO BY THE PRESIDENT

* SECRETARY: Sir, I lay on the Table a statement showing the Bills which were passed by the Houses of Parliament during the Second Session, 1952, and assented to by the President.

Statement

1. The Indian Tariff (Fourth Amendment) Bill.

2. The Sugar (Temporary Additional Excise Duty) Bill.

3. The Indian Oilseeds Committee (Amendment) Bill.

4. The Indian Coconut Committee (Amendment) Bill.

5. The Indian Patents and Designs (Amendment) Bill.

6. The Code of Civil Procedure (Amendment) Bill.

7. The Mysore High Court (Extension of Jurisdiction to Coorg) Bill.

8. The Indian Power Alcohol (Amendment) Bill.

9. The Forward Contracts (Regulation) Bill.

10. The West Bengal Evacuee Property (Tripura Amendment) Bill.

11. The Influx from Pakistan (Control) Repealing Bill.

12. The Abducted Persons (Recovery and Restoration) Amendment Bill.

13. The Industrial Finance Corporation (Amendment) Bill.

14. The Iron and Steel Companies Amalgamation Bill.

15. The Appropriation (No. 3) Bill.

16. The Delimitation Commission Bill.

RULES UNDER THE DELHI ROAD TRANSPORT AUTHORITY ACT, 1950

THE MINISTER FOR LAW AND MINORITY AFFAIRS (SHRI C. C. BISWAS): In the absence of my colleague, Shri Lal Bahadur, I beg to lay on the Table a copy of each of the following Rules in accordance with sub-section (3) of section 52 of the Delhi Road Transport Authority Act, 1950:—

(i) The Delhi Road Transport Authority (Functions and Duties of the General Manager and Chief Accounts

Officer) Rules, 1952. [Placed in the Library. See No. S-2/53.]

(ii) The Delhi Road Transport Authority (Service of Notices and Orders) Rules, 1952. [Placed in the Library. See No. S-3/53.]

(iii) The Delhi Road Transport Authority (Valuation of Assets) Rules, 1952. [Placed in the Library. See No. S-4/53.]

REPORT OF THE FINANCE COMMISSION

THE DEPUTY MINISTER FOR FINANCE (SHRI M. C. SHAH): Sir, I beg to lay on the Table a copy of the Report of the Finance Commission together with an Explanatory Memorandum as to the action taken on the recommendations of the Commission, as required under article 281 of the Constitution. [Placed in the Library. See No. IV.0.9(449).]

AGREEMENTS BETWEEN RESERVE BANK OF INDIA AND THE RAJPRAMUKH OF MYSORE

I also beg to lay on the Table a copy of each of the Principal and Supplemental Agreements executed under section 21A(1) of the Reserve Bank of India Act, 1934, on the 24th December 1952, between the Rajpramukh of Mysore on the one hand and the Reserve Bank of India on the other, as required under section 21A(2) of the Act. [Placed in the Library. See No. IV.0.3(38).]

THE LIVE-STOCK IMPORTATION (AMENDMENT) BILL, 1953

THE MINISTER FOR AGRICULTURE (DR. P. S. DESHMUKH): Sir, I beg to move for leave to introduce a Bill further to amend the Live-stock Importation Act, 1898.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Live-stock Importation Act, 1898."

The motion was adopted.

DR. P. S. DESHMUKH: Sir, I introduce the Bill.

MR. CHAIRMAN: We pass on now to the discussion on the President's Address.

SHRI B. C. GHOSE (West Bengal): Sir, before we pass on to that discussion, may I ask the Government, through you, information on one point. We understand that lots of Bills are coming up before this Session and it will help us if we know beforehand what are the Bills that will be taken up so that we can prepare ourselves in regard to those Bills. It will also conduce to the better working of this House.

MR. CHAIRMAN: A statement will be circulated to Members very soon.

MOTION OF THANKS ON PRESIDENT'S ADDRESS

SHRI RAMA RAO (Madras): Mr. Chairman, I beg to move:

That an Address be presented to the President in the following terms:

"That the Members of the Council of States assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both the Houses of Parliament assembled together on the 11th February 1953."

Sir, the Address of the President is doubly important to us. It is the Address not only of the Head of the State, but also of a singularly distinguished Congressman who was one of the foremost captains of our liberation struggle. As one who is in the apostolic succession of Mahatma Gandhi, it is but appropriate that when the policy of applying peaceful methods to national and international problems is being pursued by us, a man who is such a distinguished disciple of Mahatma Gandhi should be the Head of the State.